

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No.07

IA No. 569/22

And

CP (IB) No. 215/Chd/HP/2020

Under Section 7, IBC 2016

R 11 NCLT

In the matter of:-

Rajat Verma (HUF)

....Petitioner-Financial Creditor

Vs.

Blue Coast Infrastructure
Development Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. Balwinder S. Kalsi, Advocate for Petitioner-Financial Creditor
Mr. Abhishek Chhabra, Advocate for Respondent-Corporate Debtor

IA No. 569/2022

This application has been filed by the Respondent-Corporate Debtor for placing on record a copy of the settlement agreement dated 20.01.2023. It is stated by the learned counsel for the petitioner-Financial Creditor that respondent-Corporate Debtor is not adhering the timeline in the settlement. One last opportunity is granted to the Respondent-Corporate Debtor to adhere the timelines in the settlement agreement, failing which, the appropriate orders will be passed. List the matter on 05.07.2023.

CP (IB) No. 215/Chd/HP/2020

List the matter on 05.07.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)
May 03, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)